

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR**

Original Application No. 263/2007

Date of order: 10.10.2007

Chiranj Lal Siroiwal S/o Late Shri Gharsi Ram Ji, aged about 69 years, resident of - Village - Chhapra Salimpur, P.O. Sarai-Bahadur Nagar, District - Mahendragarh (Haryana), retired on Superannuation on 31.01.1997 from the post of Sr. Section Supervisor (General) G.M.T.D. Nagar erstwhile T.D.M. Nagaur.

...Applicant.

**VERSUS**

1. Union of India through the Secretary to Government of India, Ministry of Communication & Infotechnology, Department of Telecomm, Sanchar Bhawan, New Delhi.
2. The Chief General Manager, Telecom, Rajasthan Circle, Jaipur (Raj.).
3. The General Manager, Telecomm District, Nagaur (Raj.).
4. The Assistant General Manager (Admn.), O/o the P.G.M.T.D., Jaipur (Raj.).

...Respondents.

Counsel For Applicant/s : Mr. J.K. Mishra

**CORAM:**

HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.

HON'BLE MR. TARSEM LAL, ADMINISTRATIVE MEMBER.

**ORDER (Oral)**  
**(Per Hon'ble Mr. Justice A.K. Yog, Judl.Member)**

We have heard, Shri J.K.Mishra, learned counsel for the applicant and perused the record.

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Seniority inter-se the applicant and others has been subject matter of challenge by one Ram Dayal & Ors. in O.A. No. 64/2000 (with MA No. 53/2000) before Central Administrative Tribunal, Jaipur Bench, Jaipur, decided vide order dated 25.04.2003 (Annexure A/3 to this O.A.). Aforesaid order of Jaipur Bench of the Tribunal was challenged before Higher Court and ultimately S.L.P. (C) No. CC 4108/2006 was filed before the Apex Court. We do not have full record or upto date status of S.L.P. before Supreme Court.

Applicant contends that the representation filed before the P.G.M.T.D., Jaipur on 15.09.2006 (Annexure A/5) has not been decided as yet.

In our considered opinion, it shall be expedient that the applicant may approach the Respondent - authority, before whom said representation is pending so that it may be decided expeditiously taking into account all the factual and legal aspects of the seniority.

Consequently, we direct the applicant to file a certified copy of this order along with complete copy of this O.A. with all annexures, as well as an additional representation - if so advised, before the said authority within one month from today and the said authority on receiving certified copy of this order (as contemplated above) shall pass a reasoned order and

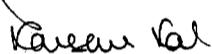


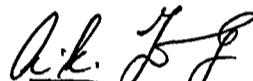
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decide the same as expeditiously as possible but not beyond three months of receipt of certified copy of this order as stipulated above. Decision taken on representation shall be communicated forthwith to the applicant.

Original Application No. 263/2007 allowed by moulding the reliefs to the extent indicated above.

"No order as to costs".

  
[ Tarsem Lal ]  
Administrative Member

  
[ A.K. Yog ]  
Judicial Member

kumawat

No. 245 to 248  
Dt. 15.10.7

Part II and III destroyed  
in my presence on 25.6.74  
under the supervision of  
section officer ( ) as per  
order dated 26.6.74

Section officer (Record)

Received Copy  
Sjm (LKA)  
22/10/7